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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


Co. Appeal No. 78/252/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.02.2018**

Name of the Company: Snehal Mukesh Joshi
(Sattva Interiors Pvt Ltd)
V/s.
ROC, Gujarat

Section of the Companies Act: Section 252 of the Companies Act, 2013

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|---|
| 1. | VIPUL KHANDHAR | C.A | Appellantes |  |
| 2. | | | | |

ORDER

Learned FCA Mr. Vipul Khandar present for Appellants. None present for ROC.

Appellant filed bank statement of the company, latest income tax return of the company and the affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

Representation of ROC received.

Heard arguments of learned FCA for Appellant.

Order reserved.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 26th day of February, 2018.